CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Dangalore - 560 038

Dated 1 7 MAR 1989

APPLICATION NO (R)	111	/89(F
W.P. NO (S)		/

Applicant (*)

Respondent (s)

Shri A. Vincent

The Divisional Operating Supdt. Southern Railway, Birur & 2 Ors

To

- 1. Shri A. Vincent
 Assistant Station Master
 C/o Traffic Inspector (Operating)
 Southern Railway
 Birur R.S. 577 116
 Chickmagalur District
- 2. Shri S.K. Srinivasan Advocate No. 10, 7th Temple Road 15th Cross, Melleswaran Bangelore - 560 003
- 3. The Divisional Operating Superintendent Southern Railway Mysore Division Mysore

- 4. The Divisional Railway Manager Southern Railway Mysore Division Mysore
- 5. The Chief Operating Superintendent Southern Railway Park Town Medres - 600 003
- 6. Shri K.V. Lakshmanachar Railway Advocate No. 4, 5th Block Briand Square Police Quarters Mysore Road Bangelore - 560 002

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

please find enclosed herewith a copy of ORDER/STRX/INTEREXXERSER

passed by this Tribunal in the above said application(%) on 1-3-89

13 FEB. 18 1 1 - 3-565

Of C DEPUTY REGISTRAR

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH; BANGALORE

DATED THIS THE 1ST DAY OF MARCH, 1989

PRESENT: HON'BLE SHRI JUSTICE K.S. PUTTASWAMY ...VICE_CHAIRMAN

HON'BLE SHRI L.H.A. REGO

...MEMBER (A)

APPLICATION NO.111/89

A. Vincent, Asst. Station Master, C/o Traffice Inspector(Operating) Birur R.S. 577 116 CHICKMAGALUR DISTRICT,

... APPLICANT

(Shri S.K. Srinivasan....Advocate)

VS.

- Divisional Operating Superintendent Mysore Division Southern Railway, MYSORE
- Divisional Railway Manager Mysore Division, Southern Railway, MYSORE.
- 3. Chief Operating Superintendent Southern Railway Park Town, MADRAS 600 003.

... RESPONDENTS

(Shri K.V.Lakshmanachar.....Advocate)

This application having come up for hearing before this Tribunal to-day, Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman, made the following:-

ORDER

In this application made under Section
19 of the Administrative Tribunals Act, 1985 (the Act),

the applicant has challenged order no:R(A)/94/Y/68 dated 29.1.1988 (Annexure A-11) of the Chief Operating Superintendent Southern Railway, Madras and Reviewing Authority (RA) order no: Y/T/348/207/17/8 dated 23.6.1987 (Annexure A-7) of the Divisional Railway Manager and Appellate Authority (AA) and order no: Y/T.348/207/17/8 dated 23.7.1986 (Annexure A-5) of the Divisional Operating Superintendent, Mysore and Disciplinary Authority (DA).

2. At the material time, the applicant was working as Assistant Station Master in Mysore Division of Southern Railway In a disciplinary proceeding instituted against the applicant under the Railway Service Disciplinary and Appeal Rules, 1968 for the misdemenours detailed against him, the DA by his order dated 18:7:1986 inflicted on him the penalty of reduction in rank. Aggrieved by the said order, the applicant filed an appeal before the AA, who by his order dated 23.6.1987 dismissed the same. Against the said orders of the AA & DA the applicant filed a review petition before the R.A. who by his order dated 21.1.1988 had dismissed the same. Hence this application.

3. Shri S.K. Srinivasan, learned counsel for the applicant contends that the

order made by the AA was not a speaking order and is illegal. In support of his contention Shri Srinivasan strongly relies on a recent decision rendered by us in Shri C. Ramanand & 4 Ors. vs. The Senior Divisional Operating Superintendent, Southern Railway, Mysore & 2 Ors.

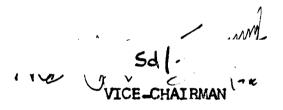
- 4. Shri K.V. Lakshmanachar learned counsel for the respondents sought to support the impugned orders.
- of the applicant in one sentence, namely "I have gone through the appeal and find no reason to reduce penalty". Without any doubt, this order which does not deal with the three essential factors enumerated in Rule 22(2) of the Rules, is not a speaking order and is illegal. The order of the R.A. does not in any way improve the position.



- examined similar orders and exception to them for the reasons stated in that order. What is decided in that cases, applies in all fours to the impugned orders of the RA and AA.
- 7. In the light of our above discussion we allow this application in part,

qaush orders of the RA and AA, (Annexure-A-11 and Annexure-A-7) and direct the AA - Respondent no.2 to restore the appeal filed by the applicant to its original file and dispose of the same in accordance with law and the observations made in Ramanand's case with all such expedition as is possible in the circumstances of the cases and in any event within 3 months from the date of receipt of this order.

Application is disposed of in the above terms. But in the circumstances of the case, we direct the parties to bear their own costs.



Sd/. MEMBER (A)

SB.

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

V/8

Commercial Complex(BDA) Indiranagar Dangalore - 560 038

Dated: 27 FEB 1989

APPLICATION NO (S)	1820/88(F), 6, 28 & 29 & 146	/89(F)
W.P. NO (S)	•	 /

Applicant (s)

Respondent (s)

Shri C. Ramanand & 4 Ors

The Senior Divisional Operating Supdt, Southern Reilway, Mysors & 2 Ore

- 1. Shri C. Ramanand No. 183 'A', Railway Querters Arasikera — 573 103 Hassan District
- 2. Shri K.T. Ashok Assistant Station Master Karjagi Reilway Station Dharwad District
- 3. Shri R. Sivapatham Leave Reserve Station Master Habangetta Railway Station Doddenhalli P.O. Arsikere Taluk Hassan District
- 4. Shri T. Dhermarajan
 Stetion Master
 Mavinkers Railway Station
 Southern Railway
 Mysors Division
 Mavinkers
- 5. Shri Chandrasekhara Murthy
 Assistant Station Master
 Nanjangud Town Railway Station 571 301
 Southern Railway
 Mysore Division
 Mysore District

- 6. Shri S.K. Srinivasan Advocate No. 10, 7th Temple Road 15th Cross, Malleswaram Bangalore - 560 003
- 7. The Senior Divisional Operating Superintendent Southern Reilway Mysore Division Mysors
- 8. The Divisional Railway Manager Southern Railway Mysora Division Mysora
- 9. The Chief Operating Superintendent Southern Railway Park Town Madras - 600 003
 - Shri K.V. Lakshmenachar Railway Advocate No. 4, 5th Block Briand Square Police Quarters Mysore Road Bangalore - 560 802

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

DEPUTY REGISTRAR
(JUDICIAL)

Encl : As above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL UK. BANGALORE BENCHY BANGALORE.

DATED THIS THE THENTITH DAY OF FEBRUARY 1989

**Present: "Hen'ble Justice K.S.Putteswemy

.. Vice Chairman

Hon'ble Shri L.H.A.Rege

.. Member(A)

APPLICATION NOS.1820/88(F), 6/89(F) 28 & 29/89 & 146/89(F)

1. C.Remanand, > Mo.183'A', Railway Quarter, ^ Arasikere 573 103.

2.T.Chermarajen,
Station Master,
Savinkere Reilway Station,
Mysore Division, Southern Rly.

25.Chendrasekhera Murthy, Aset. Station Master, Southern Railway, Manjangud Town Railway Station, Pin: 571381.

ିକ. K.T.Ashok, -Asst. Station Master, -ଆକମ୍ବତା Railway Station, - Dharwar Dist.

S. A.Sivapatham, Leave Reserve Station Master, Habanghatta Railway station, Doddenahalli P.C. Areikere.

Applicants

(Shri S.K.Srinivasan .. Advecate)

-V6-

%. Sr. Divisional Operating Supdt., Mysere Division, Southern Rly, Mysere.

12. The Divisional Rly, Manager, Southern Rly, Mysore Division, Rysore.

3. The chief Operating Supdt. Southern Rly, Radres 600 903.

Respondents

(Shri M.Makakahaanachar.Advecate)

Radras BAYGUL This application has come up today before this Tribunal for Orders. Hon'ble Vice Chairman made the following:

BRBER

As the questions of law that arise for determination in those cases are common, we propose to dispose of them by a common order.

- All the applicants are working as Assistant Station Masters (ASMs) in one or the other Railway Station of Mysore Division of Southern Railway Zona. In coperate disciplinary proceedings instituted against each of them under the Railway Servants (Discipline and Appeal) Rules, 1968 (rules) for the misdemeanoughetailed against them, the Disciplinary Authority (DA) in each case imposed different ponalties on each of them. Against the respective erderses the Co made against them, the applicants filed appeals under Rule 18 of the rules before the Divisional Railway Manager, Mysore Division. Southern Railway, Myeore (Appellate Authority - AA), challenging them on a large number of grounds. On different dates the AA had discalosed their opposis by saparate but identical orders which have been communicated to them by the DA. Applicant in A.No.1820/88 also filed a revolution patition before the Chief Operating Superintendent, Southern Railway, Madras and Mevisional Authority (Ω who by order made on 30.5.1988 (Annexure A 6 to A.No. 1820/88) than & rejected the same, however, reducing the punishment. In other cases the applicants have not availed of that remedy. The applicants have challenged the respective orders made against them by the RA. AA and the DA.
- 3. In justification of the orders made, the respondents have filed their separate but identical replies and have produced their records.

- Shri S.K.Srinivasan, learned counsel for the applicants contends that the orders made by the AA in the appeals filed before him by his clients were not speaking orders and are illegal. In support of his contention, Shri Srinivasan strongly relies on the ruling of the Supreme Court in RAM CHANDER V. UNION OF INDIA AIR 1986 SC 1173.
- 5. Shri K.V.Lakshmanachar, learned counsel for the respondents sought to support the impugned orders.
- 6. In all these cases the very same AA had made his orders.
- 7. The order made by the AA in the case of the applicant in A.No.1820/88 reads thus:-

"I have gone through appeal and find no reason to change punishment".

In all other cases, the AA had made this very order.

- 8. Rule 22(2) of the Rules corresponding to Rule 27(2) of the CCS(CCA) Rules, directs the AA to examine an appeal with due regard to the three factors enumerated therein.
- 9. In Ram chander's case arising under the rules, the Supreme Court examining the scope and ambit of Rule 22(2)of the Rules and had ruled that the AA was bound to make a speaking order in conformity with that Rule. Without any doubt the orders made by the AA in all these cases suffer from every one of the infirmities pointed out by the Supreme Court in Ram Chander's case. On the principles enunciated in Ram chander's case, the orders made by the AA as also the RA in A.No. 1820/88 are liable to be interfered with by us.
- onjoined on him by law, we must necessarily set aside his orders and the order of the RA in A.No.1820/88 and remit the cases to the AA for disposal anew without examining the validity of the orders of the DA. Before the AA decides the appeals afresh we cannot accede to the

extraordinary prayer of Shri Srinivasan to the effect that the erders made by the DA be also annulled.

- 11. Shri Srinivasan lastly contends that the AA had deliberately passed nonspeaking orderswith a view to harass his client and, therefore, we should award costs in all these cases.
- 12. Shri Lakshmanachar contends that it is presumptuous on the part of counsel for the applicant, to allege that the AA had done so intently and that in any event that officer who passed these orders had since been transferred and therefore urged that we should not award costs.
- appeals before him. But notwithstanding the same, we are of the view that what is stated by Shri Lakshmanachar is correct. If that is so thenwe find no justification to sward costs to the applicants.
- 14. In the light of our above discussion we make the following orders and directions.
 - 1) We quash the orders of the MA and the AA in all these cases.
 - Manager, Mysore, to restore each of the appeals
 filed by the applicants before him to their original
 files and redetermine them in accordance with law
 and the observation made by Supreme Court in
 Rem chander's case, with all such expedition as
 is possible in the circumstances of the cases and
 in any eventwithin three months from the date
 of receipt of this order.

15. Applications are disposed or in the above terms.

But in the circumstances or the cases, we direct the parties to bear their own costs.

Sdl-VICE CHAIRMAN 20/2/04 MEMBER (A) 120-24989

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DEPUTY REGISTRAR (JDL)

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE